CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 54/MP/2021

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003

seeking adjudication of dispute with THDC Limited.

Petitioner : BSES Rajdhani Power Limited.

Respondents: THDC India Limited.

Date of hearing : 12.4.2022

Coram : Shri P.K.Pujari, Chairperson

Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member

Parties present: Shri Buddy Ranganathan, Advocate, BRPL

Shri Tabrez Malawat, Advocate, THDCL

RECORD OF PROCEEDINGS

The matter was mentioned today by the learned counsel for Petitioner, through video conferencing

- 2. The learned counsel for the Petitioner submitted that the Respondent vide its communication dated 6.4.2022, has sought to invoke the Letter of Credit, towards payment of outstanding amounts, which is a subject matter of adjudication in the present pending petition.. He also submitted that the Petitioner has filed an IA (Dy. no. 143/2022) seeking stay of the said communication dated 6.4.2022, till final disposal of the matter.
- 3. The learned counsel for the Respondent submitted, on instructions, that the Respondent will not take any coercive action against the Petitioner, pending disposal of the matter. Submission of the learned counsel was taken on record. He, however, prayed that the petition may be listed for final disposal at an early date.
- 4. The IA (Dy. no. 143/2022) filed by the Petitioner is disposed of in terms of the above submissions of the Respondent. Petition shall be listed in due course for which separate notice will be issued.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

